# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH

ORIGINAL APPLICATION NO.: 297/01,297/01,336/01,474/01
Dated this Thursday, the 21st day of February, 2002
Shi V-S. Masuekae contre
(uk Rydwe)  Advocate for the Applicant.
VERSUS
Union of India dox. Respondents.
(She: M. I Selkna) Advocate for the Respondents.
CORAM :
(i) To be referred to the Reporter or not ?
(11) Whether it needs to be circulated to other Benches of the Tribunal?
(iii) Library. 7 Blue
(B.N.Bahadur).

# CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAL BENCH

# pated this the 21sh day of February , 2002

Coram: Hon ble Mr.Justice Birendra Dikshit - Vice Chairman Hon ble Mr.B.N.Banadur - Member (A)

### (1) <u>U.A.299 Of 2001</u>

ASNOK Arjun Salkar,
Preventive Ufficer,
NiPT, Sanar Airport, Mumbal
(By Advocate Shri V.S.Masurkar With
Shri K.K.Yelwe)

- Applicant

### versus

- Union of india
  through the Secretary,
  Ministry of Finance,
  Department of Revenue,
  Government of India,
  North Block, New Delhi.
- Z. Commissioner of Customs (General), mumbal New Customs House, Ballard Estate, Mumbal - 400 U3U.
- J. Dy.Commissioner of Customs (P.& V), New Customs House, Ballard Estate, Mumbal.
- 4. Shri kaju,
  Joint Commissioner of Customs
  (Personnel & Estt.Department),
  New Custom House, Bailard Estate,
  Mumbal 400 U38.
  (By Advocate Shri M.I.Sethna with
  Shri V.G.Kege)

## (Z) <u>U.A.29/ OI 2001</u>

Krishnakumar Sitaram Dhuri,
Preventive Officer,
Jawanariai Nehru Port,
Nava Sheva.
K/O B/23 209 Vrindavan Dham,
V.B.Phadke Marg,Mulund (E),
Mumpai.
(By Advocate Shri V.S.Masurkar with
Shri K.K.Yeiwe)

- Applicant

## versus

1. Union of india
through secretary,
Ministry of Finance,
Department of Revenue,
Government of India, North Block,
New Deini - 110 UUI.

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- Commissioner of Customs (General), Mumbal New Customs House, Ballard Estate, Mumbal.
- J. Dy.Commissioner of Customs (P & V), New Customs House, Ballard Estate, Mumbal.
- Joint Commissioner of Customs,
  (Personnel & Estt.Department),
  New Custom House,
  Ballard Estate, Mumbal.
  (By Advocate Shri M.1.Sethna with
  Shri V.G.Rege)

- Kespondents

#### (3) <u>U.A.336 Of ZUU1</u>

- 1. Manonar Awatram Masand,
  Preventive Utilcer,
  Bompay Customs,
  Utilce at 1, Uncleared W/House,
  Ballard Pier Extension,
  Indira Dock, Mumbal.
  K/O Block No.2126/12, M.1.Section,
  Utnasnagar.
- 2. Mrs.Aparna Asnok Koregaonkar,
  Preventive Utilcer,
  Bombay Customs,
  Floating PSO, New Customs House,
  Mumbal.
  K/O 15-A, Guruprasad, Swastik Park,
  Chembur, Mumbal.
- Ms.Bharati Vallaphonal Kapadia,
  Preventive Ullicer,
  Bombay Customs,
  New Customs House, Mumbal.
  K/O Flat No.35, Ground Floor,
  Parijat, UBL Housing Society,
  Vishnubnag, Andheri (West), Mumbal.
- 4. Shri kam Krishna Shridhar Phansekar, Preventive Utilder, Bompay Customs, Silb, New Customs House, Juth Floor, Ballard Pier, Mumpai.

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- 5. Snri Sudnash Vasant Patade,
  Preventive Ullicer,
  Bompay Customs, 'F' Division,
  (Hay Bunder), K/O D-Z//3UZ, Yogi Nagar,
  EKsas Koad, Borivali (West), Mumbai.
- b. S.Tnpavaman1,
  Preventive Ufficer,
  Bompay Customs,
  DOCK Intelligence Unit, K & I,
  Mole Station, 1st Floor, Ballard Pier
  Extension, Indira Docks, Mumpal 1.
- /. C.T.ipranim Kutty,
  Preventive Officer,
  Bompay Customs, R & 1 (Admn.),
  New Customs House, Mumpai.
- Buryakant kajaram Adate,
  preventive Utilder,
  Bompay Customs,
  U/O Commissioner of Customs,
  New Custom House, Ballard Estate,
  Mumpal.
- y. K.Ganesan,
  Preventive Officer,
  Bompay Customs,
  A.I.U. (Airportu C.S.International
  Airport, Sanar, Mumbal.
- 10. Satish Shankar Deshpande,
  Preventive Officer,
  Bompay Customs,
  New Customs House, Ballard Estate,
  Mumpai.
- 11. Asnok Balaji Parab,
  Preventive Officer,
  Bombay Customs, Haji Bunder,
  r/o C/4/, Vasant Villa,
  Amrut Nagar, Gnatkopar (West),
  Mumbal.
- 12. Snri Purosnottam D.Kulkarni,
  Preventive Ullicer,
  Bombay Customs, R & 1 (Admn.),
  11th Floor Annexe, New Customs House,
  Mumbal.

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13. M.A.Vidyasagaran,
Preventive Utilcer,
Bompay Customs, Container Yard,
Wadata.
(By Advocate Shri M.S.Kamamurthy With
Shri Sai Kumar)

#### versus

- 1. Union of india,
  through the secretary,
  Ministry of Finance,
  Govt.of india, pepartment of Revenue,
  New Deini.
- Z. The Chief Commissioner of Customs, New Custom House, Ballard Estate, Mumbal.
- d. Commissioner of Customs (General), mumbal Commissionerate, New Custom House, Ballard Estate, Mumbal.
- 4. Additional Commissioner of Customs (P & V), New Customs House, Ballard Estate, Mumbal.
- 5. Shri Anii Kumar Pundir, Preventive Officer, New Customs House, Ballard Pier, Mumbal.
  (By Shri W.D. Vadhavkar for Shri M. I. Sethnas

# (4) <u>U.A.4/4 Of ZUU1</u>

- Y.R.DIXIT,
  Preventive Ufficer,
  Air intelligence Unit,
  Sanar Airport, Mumbal.
- 2. S.M.Pawar,
  Preventive Ufficer,
  Rummaging & Intelligence,
  Prosecution Cell, lith Floor,
  New Customs House, Mumbal.
- J. P.D.Anire,
  Preventive Utilder,
  Rummaging & Intelligence,
  R.S.K., New Customs House,
  Ballard Pier, Mumbal.

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- 4. K.S.Nair,
  Preventive Utilcer,
  'A' Division II, Mole Station,
  B.P.X. Building Ballard Pier Extension,
  Mumpal.
- 5. F.V.Fernandes,
  Preventive Officer 'A'Division,
  Mole Station, B.P.X. Building,
  Mumpai.
- v.J.Monite,
   Preventive Utilder,
   Airport Terminal Building,
   C.S.International Airport,
   Sanar.

J. M.

- /. Smt.K.L.Valdya,
  Preventive Ufficer,
  Airport Terminal Building,
  C.S. International Airport, Sanar,
  Mumbal.
- 8. C.P.Umar,
  Preventive Ufficer,
  Alr Cargo Complex,
  Preventive Administration, Sanar,
  Mumpal.
- 9. Preventive Officer, sanar Airport, Mumbal.
- 10. C.N.Sarwankar,
  Preventive Ufficer,
  Mutund Container Freight Station,
  Mutund (East), Mumbal.
- 11. K.L.Karungutkar,
  Preventive Officer,
  Marvel Fragrance Bond, Vashi.
- 12. H.T.Balani,
  Preventive Ufficer,
  Rummaging & Intelligence,
  Reward Section, 12th Floor,
  New Customs House, Mumbal.
- 13. N.H.Ksnirsagar,
  Preventive Utilcer,
  B.D.S. Utilce, Indira Docks,
  Mumbal.
- 14. B.D.Bawkar,
  Preventive Utilcer,
  Alr Intelligence Unit, Sahar Airport,
  Mumpal.
  (By Advocate Snri M.S.Kamamurtny with
  Snri Sai Kumar)

- Applicants

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- Z. The Chief Commissioner of Customs, New Customs House, Ballard Estate, Mumbal.
- d. Commissioner of Customs (General)
  Mumbal Commissionerate,
  New Customs House, Ballard Estate,
  Mumbal.
- 4. Additional commissioner of Customs (P & V) New Customs House, Ballard Estate, Mumbal.
- 5. Shri kamesh Vaszge,
  Preventive Ufficer,
  Central investigation Unit,
  Customs House, 10th Floor,
  Ballard Estate, Mumbal.
  (By Advocate Shri M.I.Sethna With
  Shri V.G.Kege) Kespondents

#### (5) <u>UA 52/ Of 2001</u>

- H.G.Padwal,
   B-4, Bnagirath, Panadi School Road,
   Goregaon (East), Mumbal.
- Z. Hemant Atmaram Shinde, R/O Z/ZI, Vincent Court Bidg., Dr.B.A. Koad, Dadar (East), Mumpai.
- smt.A.V.Jagtap,
  K/O A-/, Sanman Co-operative
  Housing Society, Veera Desai Koad,
  Andneri (West), Mumbai.
- 4. P.K.Purandare,
  C.G.H.S.Colony, Sector VII,
  BIGG, NO.49/1983, Antop Hills,
  Mumbal.
- 5. Smt.Sushma S.Sawant, K/O at H-18 Everard Nagar, Eastern Express High Way,Sion Mumbai.
- Smt.Deepall D.Kondvlikar,
   K/O 223/1/84, Motilal Nagar -1
   Koad No.5, Goregaon (West), Mumbal.

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D.B

/. D.M.Kadam,
 K/O 153/1219, Motilal Nagar No.1,
 4th Koad, Goregaon (West),
 Mumbal.

- 8. Shri Gopinatho waman Tare, R/O 3/185 Old M.H.B. Colony, Goral Road, Borivali (West), Mumpai.
- 9. B.K.Hande, K/O Gulmonar, D/4, D.G.Manajani koad, Sewree, Mumbai.
- 10. Arun B.Jage,
  K/O Z/1Z, Kagnunath Ashish,
  Gavan Pada, Mullund (East),
  Mumbal.
- 11. Y.S.Savadı, K/O J, Sal Shyam, Kopar Koad, DOMDIVIII (West).
- 12. Smt.K.K.Masaram,
  K/O A-/UZ, Highland Park,
  Dahanukar Wadi, Kandivali (West),
  Mumbai.
- 13. K/O 41, Kantharia Building, 66, Gokhale Koad (S), Dadar, Mumbai.
- 14. A.S.Knanijoan, R/O C.G.S.Quarters T/B/J/J4, Gnatkopar (West), Mumbal.
- 15. V.K.Mulam,
  5/398, M.H.B.Colony, Nagotnane,
  BOTIVILL (East), Mumbal.
- D.S.Patkar,

  K/O B-6, Kapit Co-operative

  Housing Society Ltd.,

  Znd Floor, Model Town,

  Jayprakash Road, Seven Bungalow,

  Andheri (West), Mumbai
- 1/. Smt.kasnmi k.Dnawade, K/O Corner Champers, KOOM NO.29, Second Floor, KOOM NO.5, Mahim, Mumbai.
- Madnukar Y.Dive,

  K/O Kaj Sarita

  B-20b, Opposite Bnakti Complex,

  Link Road, (Extension), Kanderpada,

  Danisar (West), Mumbal.

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19. D.S.Dingankar,
K/O M.M.Yadav,Chawi No.4,
KOOM NO.1/, Kajupada, Borivaii,
East, Mumbai.

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#### versus

- 1. Union of india
  through the secretary
  to the Government of India,
  Ministry of Finance,
  Department of Revenue, North Block,
  New Deini 110 001.
- 2. Chief Commissioner of Customs, New Customs House, Ballard Estate, Mumbal.
- J. Commissioner of Customs (G),
  New Custom House, Ballard Estate,
  Mumbal.
  (By Advocate Shri M.I.Sethna with
  Shri V.G.Kege) Respondents

## UKDEK

# By Hon'ble Mr.B.N.Banadur, Member (A) -

AS the issues involved in the above five set of UAS are similar, they were heard together and are being considered and decided by this common order. For the sake of convenience we will take up the facts in UA 299/UI.

Department and comes up to this Tribunal seeking the relief for a direction to the respondents not to operate the seniority list dated 25.10.2000 and 28.1.2001 in so far as it affects the applicant. He also seeks a direction to the respondents that the earlier seniority list dated 8.3.1999 be operated for all purposes including promotion to the higher post. A relief is

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also sought to the effect that the respondents be directed not to note DPC on the pasts of aforesaid seniority list but on the pasts of the list dated 8.3.1999.

- J. The facts of the case are that the applicant is in claiming the seniority in the cadre of Preventive Utilicers from the date or his initial appointment as Preventive Utilicer as per judgment of this Tribunal dated 10.12.1998. The applicant states that he was promoted after a DPC recommendation from the post of UDC as Preventive Utilicer in February, 1985. He qualified all processes or promotion. However, his appointment was wrongly described as ad-noc rather than regular appointment although it was against clear vacancies. There has been no interruption or preak in service. Further developments of 1991 are described. Also the developments and controversy vis-a-vis 1997 and 1998 lists are described and details regarding the UA 538/98 in a patch of UAs namely 386/9/ and others (P.K.G.Kurup & 2 others Vs.Union of india & others) decided on 12.10.1998 are gescriped. is stated that on pasis of decision in Kurup's case a seniority list of 8.3.1999 was published wherein applicant's position was correctly snown at serial no.940. It is stated further that respondents have been acting upon this seniority 11St upto serial no.189 who were promoted to the post of Superintendent of Customs.
- The applicant now comes in pecause of issue of fresh draft seniority list issued on 25.10.2000 where the applicant's seniority was substantially lowered and the final seniority list issued on 28.1.2001. In the draft seniority list, the applicant's seniority was lowered from ks.940-1045/- whereas in the final seniority list issued on 8.3.1999 his seniority was lowered to 940. It is with this grievance the applicant is

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perore the Tribunal seeking the reliefs as described above.

rurther details to grounds taken etc are incorporated in the application. In fact the grievance of the applicant in the other four UAS is the same and similar reliefs are sought.

The respondents in the case have filed two written 5. statements in reply. The first one being filed on 10./.2001 (Page 283 ) and second one filed on 11.9.2001 (Page 384). The respondents have dealt with the averments made in the UA parawise and have provided details of facts and communicated their stand. is stated interalla that the seniority of the applicant fixed JI vide order dated 8.3.1999 was not correct, proper and justified. it was an inadvertent error which had been rectified during the process of issue of subsequent two lists as part of continuous verification and correction. It is a problem which has cropped up after almost 15 years and while co-relating data of 15 years, minor errors cannot be ruled out, it is asserted. It is further stated that representations had been received in the department against the final seniority list dated 28.1.2001 Which is being scrutinised and the list is to be amended shortly. It is further stated that this is to issue just and rair treatment to me all as per rules. It is further stated that in the seniority list dated 25.10.2000/1.11.2000 as many as 225 representations were received which were looked into and acted upon. Action taken in respect of these representations is highlighted at peginning of the seniority list dated 28.1.2001. Further that this list dated 28.1.2001 (parring the amendments) 1.e. ınprogress, is now the legitimate just and complete list in the matterand nence stands to scrutiny. In the second statement of reply referred to the details and examples and chart which

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rurnish two examples and justify the stand taken and some further details are provided.

- replies been filled which have also been seen.
- The case was argued at length by learned counsel on both sides, shri masurkar with shri K.K.Yelwe argued the case on behalf of the applicants in UAS 29//U1 and 299/U1. UA 336/U1 and UA 4/4/U1 was argued by shri M.S.Kamamurthy for the applicants. Shri G.K.Masand with shri S.K.Sawaht argued the case for the applicants in UA 52//U1. The respondents were represented by S/Shri M.I.Sethna with V.D.Vadhavkar and V.G.Kege. Shri Ashok Dhamija also argued the case for respondent no.5 in UA 4/4/U1 whereas Shri Ahii Kumar argued the case on behalf of respondent no.5 in UA 336/U1. Shri G.S.Walia was allowed to intervene for the direct recruits in UAS 299/U1 and 4/4/U1.
- Arguing for the applicant in UA 299/UI and UA 29//UI, learned counsel shri masurkar took us over the judgment made in kurup's case at some length and stated that the promotion was made against the promotional quota. He drew attention to the circular of the respondents dated 25.10.2000 (Annexure-A-1). stated that list was published on 8.3.1999. it was revised seniority list of Preventive Officers of Mumbal Customs as it was argued that in Para (d) of the covering letter or circular dated 8.3.1999 was important that in the case promotee Preventive Utilicers, as per judgment of Mumbal Bench in the case or Kurup and others, the seniority has been accorded to Preventive Utilicers promoted on ad-noc pasis promoted with effect from 1983-90 as per their date, ad-noc promotion etc.etc. He drew our attention to the dates in UA 283/01 in the case of salwakar and Dnurl. Snrl Masurkar argued that for all this

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approved list where shri sawalkar's seniority dropped very substantially. He submitted a representation. Shri Masurkar attacked this action and stated that it was arbitrary and maiaride and without any pasis. The direct recruits appointed atter the applicant are to be above him in very large numbers. snri masurkar argued and stated that the applicant had even represented (Page 26/). In the covering circular dated 28.1.2001 impugned list, the explanations given were discussed by snri masurkar who stated that all contentions and stand taken while issuing this list are illegal and that the 1999 list is incorrect. in exercise of the direction made by impugned list promotion can only be done pased on 1999 seniority list. masurkar cited the decisions in the case of sura; Frakash Gupta and others vs. State of Jammu & Kashmir and Others, 2000 (1) SC (SLJ) 42/ and Sushma Mutreja vs. Union of India and Others, 2000 SUL Case No.414. It was argued here that in the 1999 list, the judgment of this Tripunal was quoted and that is now being unsettled and executive action of Commissioner of Customs which was lilegal. such action could be taken only by a judicial forum.

In UA 29/ of 1991 an MP had been filled by Shri V.C.Sinna which was argued on his behalf by learned counsel Shri G.K.Masand. He argued that the interim relief only envisaged that the list of year 2001 should not be operated. In other words, the earlier list could be operated and DPC could be neighbored that the stand that the applicant would not be prejudiced and made the point that the reply to the MP filled by the applicant was totally irrelevant. Shri Masand made the point that his client had a limited prayer. In that the interim relief should be modified and orders to be issued for conducting DPC for

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Appraisers. The learned counsel Shri Masurkar, replying to the argument made in the above MP objected to Shri Sinna coming in the UA in this manner. Through this MP it was open for him to file another UA or to prejudice the department for implementing the list of 1999. Shri Masand Stated that he was applicant's junior and referred to page 101 of the Paper Book where certain observations were made by the Tribunal in Kurup's case. A plea was made by Shri Masurkar for the rejection of MP 494/UI.

- The learned counsel Shri Suresh Kumar also argued MP 500 of 2001 on penalt of the intervenors in UA 299/01, the three persons being S/Shri Patra Bisri and Dhillon. He argued on similar lines made by Shri Masand as described and similar objections were taken by Shri Masand on this MP also.
- 12. we now come to the arguments made by learned counsel shri M.S.Kamamurtny wno represented the applicants in UA 336 of TUUS and UA 4/4 of 2001. The learned counsel took us over the order dated 28.1.2001 and questioned the propriety seniority lists being amended, and that too after a judgment has been rendered on relevant points. It was also questioned as to what the idea was If further amendments were to come. He alleged that this kind of intention for continued amendments on benaif of the Government amounted to tinkering and rollowing the judgment in the matter of Kurup (supra). The principle of Kurup's case was applicable in regard to date of promotion of the applicant in these two WAS aiso.
- 13. Shri kamamurthy then took us over the judgments of the facts of the case in two UAs, and stated that the applicants were fully eligible as per the recruitment rules and have been promoted on ad-noc basis, and then later promoted on regular basis. There was no ground to violate the principles laid down in Kurup's

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He alleged that the entire argument was to circumvent the judgment of Kurup's case. Certain details were referred to. questioning the actions taken. Kota quota, he argued cannot be used in 2001 for recasting seniority w.e.f. 1978 (Page 86). reterred to UM of 1985 and stated that it could not be applied retrospectively. The preample in the new provisional the preamble in the final fist were then sought to be compared by learned counsel in some what lengthy argument and the stand taken latter were not available in the former. The learned in the counsel also made the point that there was nothing to show that promotions were made against cost recovery posts, and the only expression used was "against existing vacancies". He pleaded for this point being checked up in absence of any affidavit regarding discontinuing etc. The learned counsel cited the following case law in support or his contentions-

- (a) Baleshwar Dass & Others Vs. State of U.P. and Others, Alk 1981 SC 41.
- (D) Suraj Prakash Gupta & Others vs. State of J & K & Others, 2000 (1) SC SLJ 42/.
- (C) D.S.Bajwa Vs. Union of India & others, 1993 (26) SC SLJ 168.
- It was argued that the ratio laid down was that the respondents were estopped in law from going against their own records and unsettling matters of seniority.
- 14. UA 52/ OI 2001 was also argued by learned counsel shrives. Masurkar. He took us over the facts of the case stating that the order of 1/.5.1991 was common to all cases and what had nappened that the new Chief Commissioner had challenged the list without any justifiable reason. It was for the respondents to show how the list of 1999 was lilegal or fradulent or was drawn up by not following the correct procedure. It was argued that upto 1.1.1991, the 1999 list is sacrosanct. The order of CAT in

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Kurup's case was not challenged and hence finalised the issues that were settled. Now in the 2001 lists namely draft and final lists dated 25.10.2000 and 25.10.2000/1.1.2001 respectively the date as on "1.1.2001" is also being changed as between final list and provisional list. The learned counsel stated that the basic argument in this case will also be the same as made by him in earlier UAS 29//01 and 299/01. He stated additional case laws as tollows -

- (1) All india Customs Appraising Utilicers Association & Utners V/s. Union of India & Utners decided on U1.12.2000 by the Mumbal Bench of this Tribunal.
- (11) Rudra Kumar Sain & Others V/s. Union of India & Others Reported at 2000 (8) SCC 25.
- (111) 1. K. SUKNIJA & Uthers V/s. Union of india & Uthers Reported at 199/ (6) SCC 406.
- P. Monan Reddy V/s. E.A.A. Charles & Uthers decided by the Supreme Court reported at 2001 (4) SCC 433.
- (V) V. P. Shrivastava & Others V/s. State of M.P. & others reported at 1996 (/) SCC /59.
- 15. The case in UA 4/4 of 2001 was argued for respondent no.5 by learned counsel Shri Ashok Dhamija. He stated that respondents no.5 was not a party in Kurup's case and hence the case is not applicable in entiretyon facts explained on ratio as per facts disclosed. It was argued that in Kurup's case three DPCS were considered namely 1983, 1984 and 1985 whereas the present applicant was considered in the present DPC of 1987. He took support from the case law reported at Alk 1988 SC by to make the tnat statutory rules prevall over the instructions. He went on to say that the orders of appointment were ad-not and provisional and not regular and this was not a regular promotion and hence for the present applicants, facts nave to be gone into arresh and total reliability of kurup's case

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cannot be made. The promotion of applicants was clearly in contravention of the recruitment rules and were in excess. Vacancies were manipulated to favour the promotees and that seniority could be considered only against regular posts.

- Arguing on the aspect of viva-voce taken Dy tne Government, the learned counsel Snri Dnamija stated that as the Cost Recovery Post was a temporary plank, adnoc promotions were rollowed only for one year and that the Department of Posts and Telegraphs Circular at page 180 of UA 299/UI made this point that Cost Recovery Post had been counted for calculating clear eligibility for promotion and adnoc promotions were wrong. The learned counsel repeatedly made the point that facts of kurup's case would not apply in present case and only the ratio would There was no narm in rectifying the list when deserving apply. representations were made. The following case law was cited by learned counsel snri phamija.
- Ur. Anuradna Bodni & Others V/s. Municipal Corporation of Deini & Others reported at Alk 1998 SC 2093.
- (11) The Direct Recruits Class-II Engineering Officers Association & Others reported at ALK 1990 SC 1607.
- (111) Kesnav Chandra Joshi V/s. Union of india reported at AIR 1991 SC 284.
- (1V) C. K. Anthony V/s. B. Muraleedharan reported at Alk 1998 (b) SCC 630.
- 1/. In UA 336/U1, Shri Anii Kumar intervened on benait of respondent no.5, he made two general points the first regarding seniority list of 2001 and the second to state that the prayer in Kurup's case was one of ad-noc appointment should not be taken as regular appointment. Expounding on the above he stated that Kurup's case did not assess facts correctly and the law laid down

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by the Hon ble Apex Court was not taken into consideration hence it could be regarded as a judgment per incuriam. The onus is on intervenor to prove his point. Further he stated that the DPC notes regarding vacancies was not the gospei truth and the vacancy register should be considered. Wrong facts were placed He also made the perore the DPC and correction can be made. point that none of the applicants in this UA were party in Kurup's case and the list drawn up now in 2001 was impartial. kurup's case snould recorded as in personam as it was not a general case for all alike. The learned counsel stated that writ petition has been filed in the High Court and its admission snowed that there is a prima facte case against Kurup's judgment. He sought to depend on the ratio of the decision in the case of Dinkar Anna Patil & Anr. V/s. State of Manarashtra & Urs. reported at JT 1998 (/) SC 513. The learned counsel Shri Anii Kumar then cited the facts about respondent no.5, Shri A. rundir, stating that an appeal was made and that calculations are The Chief Commissioner had found talse counter totally wrong. into it and change it into present order. Hence there was nothing wrong in this.

18. Shri G.S.walla had also sought at the time of start of argument to intervene for direct recruits in Salkar and Dixit's case namely U.A.Nos. 299/UI & 4/4/UI respectively. He was allowed the liberty of arguments on the explicit understanding that he would not file any papers or any written pleadings as he had admittedly come at the last stage. He argued that at first there were two sets of applicants namely the first set being salkar and Dhuri etc. In Kurup's case and the second set represented the new applicants vis-a-vis Kurup's case. It was argued that quotas were fixed and that seniority could be granted

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only if the promotions were within the quota. In Dixit's case it was argued by learned counsel that people had been promoted outside the quota on cost kecovery (ex-cadre post). question was not posted perore the earlier Bench and there is no ringing on this point. He sought the support of the ratio A.N.Sengal's case to make the point that outside the cadre appointment cannot be counted for seniority. A.N. Sengal Vs. sneoram (1993 SCC (L&S) 6/5). The learned counsel also sought support from the case of syed kizvi. The learned counsel further argued that the applicants were fully eligible as per recruitment rules even though promoted ad-noc since they were regularly promoted and that the order in Kurup's case had already decided the principles on all issues and facts. The learned counsel charged the respondents with trying to circumvent the judgment in Kurup's case. He argued that the rota quota principle could not pe used in the year 2001 for recasting seniority w.e.f. Learned counsel sought to depend on the case of Suraj Prakash Gupta (supra) and the judgment in the matter of Baleshwar Das Vs. State of Uttar Pradesh (AIR 1981 SC 41).

19. Arguing the case for the respondents their learned counsel snri kege first went into the details of the creation of posts on the cost recovery concept. He took us over page 194 of UA NOS.4/4, and made the point that cost recovery post are not part of strength of cadre. It was asserted by learned counsel for respondents that cost recovery post are not part of strength of the cadre. The earlier semiority list including the 1999 semiority list was drawn up after taking into consideration the cost recovery post. He referred to the shankar Prasad case decided by Hon ble supreme Court for support. The learned counsel also referred to the fresh attidavit filed by the

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respondents after opportunity was afforded for the same regarding the cost recovery post and took us over that affidavit to assert the above argument.

- 20. Shri kege stated that the issue in Kurup's case was a limited one namely whether ad-noc service was to be counted or not. The Tribunal decided this point in the allimative and the department have followed the judgment. The dates were counted but learned counsel argued that cost recovery post will rightly have to be excluded for determining the quota position. On this basis he dwelt at length seeking to justify the action of the respondents in the impugned order. It was also alleged that the stand of the respondents regarding cost recovery post was not properly countered by the applicants. Learned counsel took us over to rara 14 of the Kurup's judgment to make his points.
- It can be seen that since there is a fair number of different counsels representing the applicants in different cases, private respondents and intervenors, apart from the respondents. Detailed pleadings have been made, both in writing and especially in oral arguments. In fact the arguments lasted over a number of days. These pleadings have been recorded in detail by us, above, and have been carefully considered, even though each one of them may not be separately discussed ahead. All the important papers have been gone through and the case law cited in support of their arguments by different counsel have been also seen even though each one may not be taken up for mention.
- aggrieved pecause of the change in the seniority list which has been modified to their disadvantage, and as they allege, very substantial disadvantage, by the impugned orders, since the

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position or several applicants vis-a-vis the earlier seniority

- 23. Some of the points that importantly come into consideration are a sequence to the issues considered and decided in a patch of U.As. In what is being referred to as Kurup's Case decided on 10.12.1998. This decision came through a judgment (of over 25 pages) where this Tribunal had gone into all aspects of the problems raised and had come to the conclusion that the applicants therein were entitled to succeed and allowed the UAs in terms of Para 20 of the judgment therein. This judgment has been referred to time and again by learned counsel on all sides in their arguments taking of course different stands while present U.As were being neard.
- The first thing that is seen is that after Kurup's case Z4. seniority list published 1998 and a was decided ın thereafter, some eight or nine months elapsed thereafter, when a revised draft seniority list came to be issued dated 25.10.2000. The list contains the names of 1421 persons who could possibly be affected. It is also to be noted that a time of about 35 aays objections. were provided to 1110 Given the fact that circulation would have taken some days and the very large number this time certainly appears to be short or persons involved, especially considering that certain major changes have taken place in seniority line-ups. Be that as it may, this is only one of the aspects about this list.
- The respondents state that minor errors had crept in in the list of 8.3.1999 and that representations had been received in the department. It is also stated that the list of 28.1.2001 which was later issued as the linal list vis-a-vis this provisional list of 25.10.2000 is being further amended as representations are being received. This was repeated during

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arguments. This is a point that hits the eye immediately as it is contrary to all rules and law relating to finalisation of Once a provisional list is issued, and it is seniority lists. finalised after considering all objections it attains a finality which can be changed only after further legal process, whereby a tresh provisional list has to be issued, fresh objections invited and decisions taken, after considering these objections. Proper time needs to be given for objections. This kind of stand that objections received after the publishing of the final list can also be changed is totally against law and we do not have the Slightest nesitation in calling this an illegal action. 11 18 indeed surprising that this has been done, and one would be tempted to agree with one of the learned counsels who called this as an attempt to tinker with the list.

Let us further see the reasons that have been advanced 20. for this action of changing the list of 8.3.1999. LT. 18 that representations have been received for one, and for another mistakes have been found to have crept in, in finalising the list of 8.3.1999, since large volume of work was involved. In fact at one stage, the argument taken is that this change was necessary the orders in Kurup's case were to be followed in letter and in spirit. Even granting that such a thing is likely, the whole be changed by following proper rules allowing tning has to sufficient time to all concerned especially since major changes are involved and more importantly arriving at a list which has tull finality. The final list certainly cannot be changed merely pasis of continued objections on tne pasis OI appplications coming in with reference to the provisional list.

Z/. One or the stands taken on behalf of the learned counsel representing the interest of the direct recruits was that Kurup's

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case had merely decided the issue that ad-noc service was to be counted as regular service and that this was all. Therefore, it was contended, that beyond this, there was no other decision. We are not convinced after going through Kurup's case that such a narrow view can be taken when a Division Bench of this Tribunal went through all facts and law related to the subject and came to a conclusion where all these aspects were before it.

- The matter regarding cost recovery posts has been issued at great length. We have gone through the circular dated 28.1.2001 and also the Kurup's case. We have also seen such papers as are available regarding the earlier period and allidavits filled and it is difficult to be convinced that a clear account of seniority can be arrived at by saying that the fresh seniority list is relatable to the cause and effect of the cost recovery post aspect. In any case the issues already decided by the Tribunal in Kurup's case cannot be reagitated here.
- counsel that it there were any errors apparent in Kurup's case they could be corrected. By no stretch of imagination can the changes in seniority prought about by the two impugned lists be called as error apparent. Vide fluctuations and changes are brought about and such changes cannot go under the garp as an action merely to correct errors apparent.
- in view of the discussions above, we see justification in allowing all the U.As. All five U.As. bearing Nos. 29//2001, 299/2001, 4/4/2001, 52//2001 and 336/2001 are nereby allowed in that the respondents are nereby directed not to operate the impugned seniority list issued vide circulars dated 28.01.2001 or seniority list issued vide order dated 25.01.2000. In case

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respondents are or the view that the seniority lists finalised prior to these dates need to be changed. This should be done in consonance by following proper procedure and law. No order as to costs.

(B. N. BAHADUR) MEMBEK (A). (BIKENDRA DIKSHIT) VICE-CHAIRMAN.

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on 6-3. 2007.

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